

BEFORE THE NATIONAL GREEN TRIBUNAL AT DELHI
PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 152/2023

IN THE MATTER OF:**RAJARAM C. IYER****PETITIONER****VERSUS****GOVERNMENT OF NCT OF DELHI & ORS.****RESPONDENT**

N.D.O.H.: 07-07-2023

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FILED BY:**KRITIKA GUPTA | LATIKA MALHOTRA**

Counsel for Respondent No. 1/DDA

Enrol No: | D/2750/2015

Chamber No. 155, Block I, High Court of Delhi

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New Delhi

Dated: 5-7-2023

BEFORE THE NATIONAL GREEN TRIBUNAL AT DELHI
PRINCIPAL BENCH.

ORIGINAL APPLICATION NO. 152/2023

IN THE MATTER OF:

RAJARAM C. IYER

PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

RESPONDENT

SHORT STATUS REPORT ON BEHALF OF

RESPONDENT /DDA

I, Ram Karan Son of Ram Dhan, aged about 45 years, working as Dy. Dir (H), office at Delhi Development Authority, INA, Vikas Sadan, New Delhi, do hereby solemnly affirm and state on oath as under:

1. That I am presently working as Dy. Dir (H), and as such am duly authorised and competent to affirm the present Affidavit on behalf of the Respondent /DDA ("Answering Respondent").
2. That this Affidavit has been drafted under my instructions and I say that the facts stated therein are based upon records of the case which I believe to be true and correct to the best of my knowledge and belief.
3. That the Respondent disputes and denies as false, frivolous and vexatious all claims, contentions, allegations and averments in the present application contrary to anything stated or submitted in this Affidavit.



- 4. That the Respondent craves leaves of this Hon'ble Court to reserve its liberty to file a detailed Affidavit during the course of the proceedings, if the need so arises.

- 5. That at the outset, the Ld. Tribunal is requested to take note of the fact that the Respondent/DDA has handed over two parks (being Park 5 near Ram Mandir, Pocket- 1, Phase-1, Mayur Vihar and Park - 6 near Kali Bari Temple, Pocket- 1, Phase- I, Mayur Vihar) to EDMC on 11-08-2021. At present, there is no green area under the control of DDA/Respondent in Mayur Vihar, Phase I, Pocket, I. Details of the parks handed over to EDMC is annexed herewith as **Annexure R1**.

Identified
Kmle
D/2750/2015
 I Identify the Executant/Deponent
 Who has Signed in my Presence

[Signature]
 RAM KARAN MEEKA
 Dy. Director (Hort.)
DEPONENT
 Hort. Div.-VII
 Delhi Development Authority

05 JUL 2023
 VERIFICATION: Verified at New Delhi on this the ___ day of
 ___ 2023 that the contents of the above affidavit are true and
 correct to the best of my knowledge and belief and no part of it is
 false and nothing material has been concealed therefrom.



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE
 DEPONENT/EXECUTANT WHO IS SEEMED PERFECTLY TO
 UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI
[Signature]
 IDENTIFY THE PARTY WHO HAS
 SIGNED IN MY PRESENCE
 NOTARY PUBLIC (NEW DELHI)
 NAJAJ AGARWAL Advocate

[Signature]
 RAM KARAN MEEKA
 Dy. Director (Hort.)
 Hort. Div.-VII
 Delhi Development Authority

05 JUL 2023

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OFFICE OF THE DY. DIRECTOR
HORTICULTURE DIVISION NO.VII, DDA
SEED BED PARK SHAKARPUR, DELHI-92

No. F1(3)2021/HD-VII/Miscl./650

Dated:-11.08.2021

To,

The Director (Hort.) South East
Delhi Development Authority
15th Floor Vikas Minar
New Delhi-110002.

Subject: -List of parks handed over to EDMC/SDMC.

Please refer to the subject cited above, in this regard please find enclosed herewith the list of parks handed over to EDMC/SDMC, as on 11.08.2021.

Submitted for kind information and suitable action.

(G.S. Meena)

Dy. Director (Hort.)
Hort. Div. No. VII/DDA

Copy to:-

1. PS to PC (Hort.) DDA for kind information please.
2. S.E. (Civil)/HCC-1/DDA, for kind information please.
3. EE/HCD-2/DDA, for information and necessary action.
4. EE/ED-13/Electrical, for information and necessary action.
5. DD/LM/SEZ, DDA for kind information.
6. DD/LM/East Zone, DDA for kind information.
7. DD/LM/Central Zone, for kind information.
8. AD-(Hort.)-I, II, III & IV/HD-VII/DDA for information & n.a.
9. AAO/Hort.Div. No.VII/DDA, for information & n.a.
10. Office Copy.


11.08.2021
Dy. Director (Hort.)
Hort. Div. No. VII/DDA

**DELHI DEVELOPMENT AUTHORITY
HORTICULTURE DIVISION NO. VII**

**Subject:-List of parks below 3 Acre under jurisdiction of Hort. Div. No. VII/DDA,
which have been handed over to EDMC/SDMC, as on 11.08.2021**

Sl. No.	Name of Scheme	Area	EDMC/SDMC	Date of Handing over	Remarks
1	M/o Ambedkar Park at Kondli.	1.25 Acre	EDMC	11.08.2021	
2	M/o Green area 1040 EWS houses at Kondli.	2.93 Acre	EDMC	11.08.2021	-
3	M/o 480 EWS House at Kondli.	0.66 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over. -
4	M/o Green area at Khichripur.	1.60 Acre	EDMC	-	Area to be handed over to NHAI for toll Plaza
5	M/o Green area 1350 EWS houses at Kondli (Near Noida Border). ✓	1.39 Acre	EDMC	15.7.2021	-
6	M/o Kasturiya Mkt. (Tikona Park) East Vinod Nagar MV PH-II.	0.15 Acre	EDMC	10.08.2021	
7	M/o park Service Center at Mayur Vihar Ph-II. ✓	0.72 Acre	EDMC	10.08.2021	-
8	M/o park Pkt-B behind play school at Mayur Vihar Ph-II.	2.10 Acre	EDMC	-	Can't be Handed over as a Part of Sanjay Lake being a Protected Forest area. -
9	M/o Children Park Mata Ka Mandir at Bharat Nagar.	2.14 Acre	SDMC	31.05.2021	
10	M/o Park at Pkt. No. 279 & 281 Batla House Okhla Village.	2.42 Acre	SDMC	-	The area is under O-Zone, and having no any apparent demarcation.

Sl. No.	Name of Scheme	Area	EDMC/SDMC	Date of Handing over	Remarks
	M/O Parks RSP CGHS Mayur Vihar Ph-I				
11	M/o Park 1 near Anand Lok Society, Mayur Vihar Ph-I	1.05 Acre	EDMC	10.08.2021	-
12	M/o Park 2 near Supreme enclave Mayur Vihar Ph-I	1.48 Acre	EDMC	10.08.2021	-
13	M/o Park 3 near Pkt.-3 Tikona Park Mayur Vihar Ph-I	1.40 Acre	EDMC	09.08.2021	-
14	M/o Park 4 Ganga Market Mayur Vihar Ph-I	0.91 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
15	M/o Park 5 near Ram-Mandir Pkt-I Mayur Vihar Ph-I	2.29 Acre	EDMC	09.08.2021	-
16	M/o Park 6 near Kali Bari Temple Pkt.-I Mayur Vihar Ph-I	1.04 Acre	EDMC	09.08.2021	-
17	M/o Park 7 near Thana in Pkt.-2 Mayur Vihar Ph-I	0.62 Acre	EDMC	09.08.2021	-
18	M/o Park 8 near Thana in Pkt.-2 Mayur Vihar Ph-I (Ghoriwala Park)	2.13 Acre	EDMC	09.08.2021	-
19	M/o Park 9 near Metro Station Pkt. I Mayur Vihar Ph-I (Madam wala Park)	0.92 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
20	M/o Park 10 Near 36 Block Trilokpuri Gurudwara Mayur Vihar Ph-I	2.10 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
21	M/o Green belt 11 Police Apptt. To Manas Vihar Mayur Vihar Ph-I	1.00 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
	M/O Parks RSP CGHS at Mayur Vihar Ph-I (Extn.).				
22	M/o Park 1 Near Kala Vihar, Mayur Vihar Ph-I	1.05 Acre	EDMC	10.08.2021	-

Sl. No.	Name of Scheme	Area	EDMC/SDMC	Date of Handing over	Remarks
23	M/o Green Belt near Metro Line to Mayur Vihar Ph-I (Extn.).	1.16 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
24	M/o Play field near Lovely Apptt. In Mayur Vihar Ph-I Extn.	0.72 Acre	EDMC	09.08.2021	-
	M/O M.P Green area at Shakarpur.				-
25	M/o Park No.3 Function Ground Nehru Enclave.	0.92 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
26	M/o Park No.4 Nehru Enclave Shakarpur Behind Mandir wala Park.	0.08 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
27	M/o Park No. 5 Transfarmer wala park.	0.35 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
28	M/o Park No. 6 Nehru Enclave Behind CAU office.	0.06 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
29	M/o Park No.7 Opposite Mother Dairy Nehru Enclave Shakarpur wala park.	0.30 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
30	M/o Park No.8 Railway line.	0.32 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
	M/O Parks at I.P Extension Mandawali Fazalpur.				
31	Park No.1 Play Field –III Narvana Apptt., I. P Extn.	2.59 Acre	EDMC	04.08.2021	-
32	Park No.8 Park near Priya Darshni Apptt., I. P Extn.	0.56 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.

Sl. No.	Name of Scheme	Area	EDMC/SDMC	Date of Handing over	Remarks
33	Park No.10 Park near Aditi Apptt., I. P Extn.	1.70 Acre	EDMC	04.08.2021	-
34	Park No.11 Park near Swati Apptt., I. P Extn.	1.60 Acre	EDMC	04.08.2021	-
35	Park No.12 Park near Deshbandhu Apptt., I.P. Ext.	1.56 Acre	EDMC	04.08.2021	-
36	Park No.13 Park at West Vinod Nagar. (Dr. Rajendra Prasad Park) I. P Extn.	0.93 Acre	EDMC	04.08.2021	-
37	Park No.18 Play field –II Maurya Apptt.	1.10 Acre	EDMC	04.08.2021	-
38	M/o Park near Ankur Apptt. I P Extn.	0.62 Acre	EDMC	-	Site plan not available. Hence, EDMC denied to take over.
	M/O Parks and RSP CGHS Extended Portion I.P Extension.				
39	M/o Park No. 4 Park near Jai Apptt., I. P Extn.	2.69 Acre	EDMC	-	Can't be handed over due to park of Distt. Park Partpanganj
40	M/o Park in Hotel between side I.P Extn. Patpanganj.	1.00 Acre	EDMC	-	Site plan not available, without it, EDMC denied for take over.
41	M/o Recreational/Green area adjoining post office at Badarpur.	1.64 Acre	SDMC	03.02.2021	SDMC
42	M/o Water Body Gazipur.	1.53 Acre	EDMC	11.08.2021	Additional Park handed over, besides the list.

21 Nos. of parks below 3.00 Acres have been H/o to EDMC & 02 Nos. of parks have been H/o to SDMC.

Note:- The relevant documents of remaining areas have been submitted to the office of Dy. Director (EDMC) and same is being pursued on daily basis to receive the signed copy of Handing over/Taken over parks below 3.00 Acres.

(G.S. Meena)

Dy. Director (Hort)-VII



POWER OF ATTORNEY

IN THIS COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
No. OA 152 of 20 23

RAJARAM CIYER in re :- Plff/App./Petitioner/Complainant

VERSUS
GOVT. OF NCT OF DELHI Defdt. of Resdt.

KNOW ALL to Whom these presents shall come that I/We Murali Chandra Meena
Delhi Development Authority on behalf of Delhi Development Authority the above named Respondent/DDA
do hereby appoint KRITIKA GUPTA & LATIKA MALHOTRA, ADVOCATES

hereinafter called the Advocate(s) to be my/our Advocate(s) in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 20.

Accepted,
Advocate(s)

KRITIKA GUPTA, ADVOCATE
DELHI DEVELOPMENT AUTHORITY CHAMBER NO. 155, BLOCK I,
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27/1/2023
By Director
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Identified
JK